

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP(IB) No. 119/Chd/Chd/2023

IN THE MATTER OF:

Canara Bank

...Petitioner

Vs.

Rana Inder Pratap

...Respondent

Under Section: 95(1)

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Rakshit Gupta, Advocate
For the Respondent : Mr. APS Madaan, Advocate
For the RP : Mr. Pradeep Singh, Advocate

ORDER

It is stated by the Ld. Counsel for the petitioner, that the matter has been settled between the parties and on instructions he may be permitted to withdraw the present petition. Keeping in view the statement made by him, CP(IB) No. 119/Chd/Chd/2023 is ***dismissed as withdrawn***. He has also submitted that Section 7 petition has already been withdrawn vide order dated 22.04.2024 by the Bank.

In the wake of the aforesaid order, Mr. Rajiv Khurana RP is discharged from his duty, however, Bank is directed to make the payment of his admissible fee and expenses within one week. Files be consigned to the record room.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja